

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:309

ANSWERED ON:14.12.2005

LOK PAL BILL

Pradhan Shri Dharmendra; Singh Shri Ganesh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the First Administrative Reforms Commission in 1966 had recommended for setting up of the office of Lok Pal;
- (b) whether the legislation on Lok Pal is yet to be enacted despite several attempts in the past;
- (c) if so, the reasons for such inordinate delay;
- (d) the steps taken by the Government to bring about political consensus on the varied aspects of Lok Pal; and
- (e) the time by which the Bill is likely to be brought before Parliament?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): Yes Sir.

(b) & (c): The Lokpal Bills, earlier introduced in the years 1968, 1971, 1977, 1989, 1996, 1998 and 2001, lapsed with the dissolution of the respective Lok Sabha. The Lokpal Bill, 1985 was, however, withdrawn.

(d) & (e): The Government is committed to bring a Bill on Lokpal. Accordingly, a Group of Minister has been constituted to examine and make recommendations on the Lokpal Bill.